

Sl. No.	State	2013-14	2014-15	2015-16
28.	Punjab	103.91	69.00	51.00
29.	Rajasthan	103.91	0.00	51.00
30.	Tamil Nadu	59.66	0.00	51.00
31.	Uttar Pradesh	392.39	0.00	261.00
32.	Uttarakhand	53.41	8.00	241.00
33.	West Bengal	58.66	8.00	51.00
34.	Himachal Pradesh	133.79	39.00	26.00
35.	Jammu and Kashmir	293.79	0.00	16.00
TOTAL		4549.78	574.00	1790.52

Payment of royalty to Uttarakhand for Pancheshwar Dam

†77. SHRI MAHENDRA SINGH MAHRA: Will the Minister of POWER be pleased to state:

(a) the royalty provided by the Central Government to States for exploiting natural resources of the States;

(b) the royalty to be provided to Uttarakhand on generation of power from Pancheshwar Dam, which is being constructed in the State;

(c) whether this royalty would be given in the form of power and funds; and

(d) if not, the form of royalty to be provided to the State?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) As per the prevailing Hydro Power Policy, 2008, 12% free power from the Hydro Power Project is earmarked for the host State. In addition, the Policy provides additional 1% free power from the Hydro Power Project for Local Area Development Fund.

(b) to (d) As per provisions of Mahakali Treaty signed between Government of India and Government of Nepal on 12.02.1996, India and Nepal are to equally share the energy generated at Pancheshwar. Pancheshwar Development Authority (PDA) has been set up jointly by India and Nepal for execution, operation and maintenance of the Pancheshwar Multipurpose Project on river Sharda. The issues like royalty/free power to home States in India and Nepal require mutual consent of both the countries.

† Original notice of the question was received in Hindi.